

अध्यक्ष महोदय : मैंने कहा है कि मैं देखूंगा, फिर इस को आप दोबारा क्यों उठा रहे हैं ?

I have said, I will look into it. What more do you want? Nothing is going on record without my permission.

(Interruptions)\*\*

Mr. Tewary, what do you want to say?

PROF. K. K. TEWARY (Buxar): Yesterday, I had raised a very important issue...

MR. SPEAKER: That was under my consideration. After full consideration, I have not allowed it.

PROF. K. K. TEWARY: Please allow me to make a submission...

MR. SPEAKER: I have not allowed it. My ruling is not to be subjected to any criticism. Nothing is going on record except with my permission.

(Interruptions)

SHRI RATANSINH RAJDA (Bombay South): On the question of interception of mail of the Members of Parliament, I am giving a suggestion. Yesterday, you assured us that you are seized of the matter... (Interruptions)

MR. SPEAKER: I have said that. I am looking into it. No suggestions. Papers to be laid.

SHRI RATANSINH RAJDA: Pending your final decision, would you kindly ask the Home Minister not to continue this interception which encroaches upon the functioning of the MPS.

MR. SPEAKER: Suggestion noted.

SHRI RATANSINH RAJDA: Pending a final decision, let them not continue it.

MR. SPEAKER: Nothing doing.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVIEW OF PRESS COUNCIL OF INDIA, NEW DELHI FOR 1980

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1980 together with Audited Accounts, under section 20 of the Press Council Act, 1978.

(2) A statement (Hindi and English versions) regarding review by the Government on the working of the Press Council of India, New Delhi, for the year 1980.

ANNUAL REPORT OF PETROFILS COOPERATIVE LTD., BARODA FOR 1979-80

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1979-80 along with Audited accounts.

NOTIFICATIONS UNDER COMPANIES ACT, 1956 AND MRTP ACT, 1969

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1981 making certain amendment to Notification No. G.S.R. 50(E) dated the 1st February, 1977 raising the limit

\*\*Not recorded.

of investment by Small Scale industrial units in plant and machinery, under section 642 of the Companies Act, 1956.

(2) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 507 in Gazette of India dated the 30th May, 1981 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(3) A copy of the Report (Hindi and English versions) under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Indian Oxygen Limited, Calcutta for setting up a new undertaking at Kharagpur, West Bengal for the manufacture of submerged Arc Fluxes and continuous welding consumables and the Central Government's Order dated the 18th June, 1981 thereon, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

श्री हरीश कुमार गंगवार : (पोलीमीत) :  
प्रधान महोदय, मैंने दो एडजर्नमेंट मोशन  
दिये हैं। . . . (व्यवधान)\*\* . . .

MR. SPEAKER: Not allowed. Nothing is going on record because it is without my permission.

श्री हरीश कुमार गंगवार : मेरा व्यवस्था  
का प्रश्न है। मैं कोई अनपार्लियामेंटरी बात नहीं  
कर रहा हूँ, कोई गलत बात नहीं कर रहा हूँ।

MR. SPEAKER: Because it is without my permission. What is said without my permission is not going to be recorded.

श्री मंजी राम बागड़ी (हिसार) :  
प्लाइन्ट ग्रांटे गार्डर ती सुन लीजिए।

MR. SPEAKER: There is no point of order.

वह तो सुन लिया है। जो अनपार्लियामेंटरी होता है, उसी को एक्सपोज करता हूँ बाकी और बातों को एक्सपोज नहीं करता। I do not do it. What I have said is in the Rules. If I do not allow and everybody wants to speak, without my permission, then nothing will be on record and nothing is going to be on record. That is what I have said.

(Interruptions)\*\*

MR. SPEAKER: No adjournment motion is to be discussed and nothing is going to be on record.

(Interruptions)\*\*

MR. SPEAKER: This loose talk is not to be recorded.

12.07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DETECTION OF 'HAWALA' RACKET INVOLVING BOGUS TRANSACTIONS IN BOMBAY

SHRI HARISH CHANDRA SINGH RAWAT (Almora): Sir, I call the attention of the Hon. Minister of Finance to the following matter of Urgent Public Importance and I request that he may make a statement thereon:—

"reported detection of a big 'hawala' racket involving bogus transactions of more than Rupees forty crores in Bombay".

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Speaker, Sir, the Intelligence Wing of the Income-tax Department at Bombay received information that a limited company had obtained hawala for about Rs. 16 lakhs ostensibly described as commission payment. They were